GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2534 ANSWERED ON FRIDAY, THE 17th MARCH, 2017/ [PHALGUNA 26, 1938 (SAKA)]

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

2534. SHRI BHAGWANTH KHUBA:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the National Company Law Tribunal (NCLT) when constituted had come under e-Courts;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the erstwhile Company Law Board (CLB) was brought under e-Courts before the NCLT constituted; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF
CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

- (a) and (b): No, Madam, National Company Law Tribunal(NCLT) is a new institution.
- (c) and (d): No, Madam, Company Law Board has ceased to exist.
